

dated the 19th December, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in *Library*. See No. LT-8942/75.]

**SHRI DINEN BHATTACHARYYA** (Serampore): Sir, I want to submit this. I have given notice.

**MR. SPEAKER:** I have not seen it.

**SHRI DINEN BHATTACHARYYA:** If it has not reached your office, what can we do?

**SHRI S. M. BANERJEE** (Kanpur): I may say that all the dak has not been shown to you.

**MR. SPEAKER:** I will allow him an opportunity to talk only about the delay; not on any other points. I will make it very clear.

**SHRI S. M. BANERJEE:** Sir, If you will kindly refer to item 2, sub-items (i) (i), (i) (ii) and (i) (iii), you will find that all these are notifications about the Additional Emoluments Compulsory Deposit Scheme for Government employees, local authorities' employees and employees other than employees of Government and local authorities. They are all dated 8th November, 1974. I want to know why they did not give us an opportunity of having a regular discussion on them in the last session itself by laying them on the Table in the last session. The entire country is strongly feeling about it Compulsory deposit has had no salutary effect on inflation.

**MR. SPEAKER:** Please do not talk about the merits of the case. This is not the proper stage for making a speech about the merits. You can say about the delay and you must confine yourself only to that.

**SHRI S. M. BANERJEE:** Because of the delay in laying them on the Table we could not discuss them. That

is why we say that these notifications should be gracefully withdrawn.

**SHRI DINEN BHATTACHARYYA:** I also join my voice with Shri Banerjee. It is a very serious matter. The whole country has been agitated about this.

**MR. SPEAKER:** Shri Surendra Pal Singh.

**SHRI S. M. BANERJEE:** Sir, any reply about the delay?

**MR. SPEAKER:** He will.

Annual Report and Audited Accounts of India Tourism Development Corporation Ltd. for 1973-74.

The Minister of State in the Ministry of Tourism and Civil Aviation (Shri Surendra Pal Singh): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in *Library*. See No. LT-8943/75.]

REVIEW AND ANNUAL REPORT OF THE  
CASHEW CORPORATION OF INDIA, LTD.  
FOR 1973-74.

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
VISHWANATH PRATAP SINGH):  
I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1973-74.

- (ii) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8944/75.]

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 19th February, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, be extended upto the first day of the last week of the Ninety-third Session of the Rajya Sabha."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 20th February, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974 be

further extended up to the first day of the Ninety-second Session of the Rajya Sabha."

13.06 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th February, 1975, will consist of :—

- (1) Further discussion on the President's Address.
- (2) Discussion on the Resolution seeking continuance of President's Rule in Gujarat.

As members are already aware, the General Budget for 1975-76, will be presented at 5 P.M. on Friday, the 28th February, 1975.

SOME HON. MEMBERS: rose—

MR SPEAKER: Those who attended the meeting of the Business Advisory Committee will not be allowed to speak.

SHRI H. K. L. BHAGAT (East Delhi): Constitution of Wage Board for..... (Interruptions) working journalists..... (Interruptions).

MR. SPEAKER: It will not be a good practice if they also join here.

SHRI INDRAJIT GUPTA (Alipore): It is not the report of the Business Advisory Committee.

SHR S. M. BANERJEE (Kanpur): Sir, you better allow somebody to decide. It is item 6 and not item 9. What has happened to you?

MR SPEAKER: Kindly sit down, all of you.